

Sindri Fertilizer Factory

- *1065. {
 Shri Priya Gupta.
 Shri Bhagwat Jha Azad:
 Shri P. C. Borooah:
 Shri Yashpal Singh:
 Shri D. C. Sharma:
 Shri Ram Harkh Yadav:
 Shri Vishwa Nath Pandey:
 Shri Murlī Manohar:
 Shri Madhu Limaye:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that the Sindri Fertilizer Factory has been undergoing losses year after year for the past five years;

(b) if so, the total loss suffered during the period and the extent of loss suffered in each year;

(c) the reasons therefor; and

(d) whether there is a scheme to expand the Sindri Fertilizer Factory, if so, the main features of the scheme?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) No, sir. The gross profit of the Unit during the years 1959-60 to 1963-64 amounted to about Rs. 18.82 crores and the net profit Rs. 2.37 crores.

(b) and (c). Do not arise.

(d) No, Sir. However a scheme for rationalising the present production at Sindri to make full use of the installed facilities is under consideration.

Certain Documents laid on the Table of Lok Sabha

*1066. **Shri Hari Vishnu Kamath:** Will the Minister of **Home Affairs** be pleased to refer to the speech made by the Minister of Education on the motion of no-confidence in the Council of Ministers on the 15th March, 1965, in course of which he had said that certain documents laid on the Table on the 3rd March, 1965

by a Member of the House were "stolen documents", and state:

(a) whether any inquiry or investigation has been held in order to ascertain who stole the documents and from whom;

(b) if so, the result thereof; and

(c) if not, the reasons therefor?

The Minister of Home Affairs (Shri Nanda): (a) to (c). Government wishes to draw the attention of the Hon. Member to what the Education Minister actually said which is to be found in the official record of the Lok Sabha dated 15th March, 1965. The attention of the Honourable member is also invited to the stand taken by the Government in the reply given to Starred Question No. 862 by Shri H. C. Mathur in the Lok Sabha on 14th April 1965. Government have nothing further to add to the position indicated in that reply.

Petroleum Products from Soviet Export Organisation

- *1067. {
 Shri P. R. Chakraverti:
 Shri Yashpal Singh:
 Shri P. C. Borooah:
 Shri Ram Harkh Yadav:
 Shri Kanakasabai:
 Shrimati Renuka Barkataki:
 Shri Shree Narayan Das:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether an agreement was entered into by the Indian Oil Corporation and the President of the Soviet Export Organisation for the additional supply of petroleum products on the 18th March, 1965;

(b) if so, the terms of the agreement;

(c) whether the supplies will be made against rupee payment; and

(d) the extent of savings likely to be effected in foreign exchange in respect of the total import of petroleum products?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) Yes, Sir.

(b) The Contract provides for an additional supply of 7,75,000 tonnes of petroleum products during 1965 & 1966.

(c) Yes, Sir.

(d) There will be a saving in "free" foreign exchange of about Rs. 7 crores on account of supply of these additional quantities.

Chemical Industries

*1068. { **Shri Yashpal Singh.**
Shri Kapur Singh:
Shrimati Renuka Barkataki:
Shri Ravindra Varma:
Shri P. C. Borooah:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether any proposals for establishing chemical industries in this country have been made by the U.S. investment and industrial development mission;

(b) if so, the nature of those proposals; and

(c) the reaction of Government thereto?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) No, Sir.

(b) and (c). Do not arise.

Desertion of Dandakaranya by Refugees

*1070. **Shrimati Renuka Barkataki:** Will the Minister of **Rehabilitation** be pleased to state:

(a) whether it is a fact that refugees who were settled in Dandakaranya are deserting their settlements in large numbers; and

(b) if so, the steps Government propose to take to prevent such desertions?

The Minister of Rehabilitation (Shri Tyagi): (a) Out of 8398 families resettled in Dandakaranya the number that have left the villages during the past 5 years works out to less than 7%.

(b) According to the assessment of the Dandakaranya Development Authority, the causes for the families leaving the village are as indicated below:—

- (i) In order to help the families in the early stages of rehabilitation, a maintenance subsidy is given for two years after the families are settled in the new villages. When the subsidy was discontinued, many families left the villages during 1964-65;
- (ii) Some families have gone in order to join their part families resettled elsewhere in the past;
- (iii) In some areas, unscrupulous elements held out hopes of better rehabilitation elsewhere and some families were misled by their propaganda;
- (iv) The monsoon in 1964 was erratic, particularly in the Umerkote Zone. Crop yield suffered on account of the monsoon. Many families who got low yields left the villages;
- (v) A number of families left in 1964 with the intention of registering themselves as new migrants and getting cash doles.

The measures adopted to minimise desertions are indicated below:—

- (i) Employment opportunities have been expanded by taking up construction works and preference is given to families who got poor yields.
- (ii) Gratuitous relief is also being given where necessary.